

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

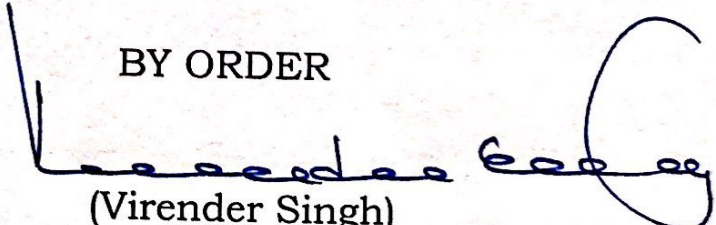
No.HHC/RG/C-19/2020- / 0

Dated Shimla, the 16th April, 2020.

ORDER

The order No.HHC/RG/C-19/2020-08, dated 24.3.2020, is hereby withdrawn and all the Subordinate Courts, shall function by entertaining only urgent matters filed through E-mail. The E-mail addresses shall be notified by District Judge for different establishments. The question of urgency will be decided by concerned Sessions Judge/District Judge as well as CJM/Senior Civil Judge. When the matter is assigned to a particular Judge, he shall fix the date for hearing which shall be intimated to the counsel concerned. It is for the concerned Judge to decide either to hear arguments through video conferencing or in the Court itself. The instructions issued regarding the social distancing has to be complied with in letter and sprit. The Subordinate Courts shall work with skeletal/minimal staff.

BY ORDER


(Virender Singh)
Registrar General